

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5108
ANSWERED ON:13.08.2014
GPRA ALLOTMENT POLICY
Patel Shri Devji Mansingram;Singh Shri Sunil Kumar

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the details of allotment policy of General Pool Residential Accommodation (GPRA);
- (b) the details of quarters of GPRA in Delhi, location and type-wise;
- (c) the details of quarters allotted out of turn during the last three years and current year, type and location-wise and the reasons therefor;
- (d) the details of authority concerned in making such allotments and the action taken/being taken if the allotment is in violation of GPRA policy; and
- (e) the details of quarters allotted to non-entitled employees on special considerations, location and type-wise and the reasons therefor along with the action taken/being taken in this regard?

Answer

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAI AH NAIDU)

- (a): Allotment of General Pool Residential Accommodation (GPRA) in Delhi is made as per the provisions of the Allotment of Government Residences (General Pool in Delhi) Rules, 1963 and instructions issued by the Directorate of Estates from time to time.
- (b): The details of quarters of GPRA in Delhi, location and type-wise is at Annexure-I.
- (c) & (d): The details of quarters allotted on out of turn from Type-I to Type-IV is at Annexure-II and the details of quarters from Type-4(Spl) to Type VI-B and Hostel is at Annexure-III.
- (e): None.